

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 204

IB-753/ND/2022

New IA-2758/2023, IA-990/2023

IN THE MATTER OF:

State Bank of India

... **Applicant/Petitioner**

Versus

Smt. Seema Dhingra

... **Respondent**

Under Section: 95 of IBC, 2016

Order delivered on 17.05.2023

CORAM:

**SHRI. ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (J)**

**SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)**

PRESENT:

For the Applicant :

For the Respondent :

ORDER

IA-2758/2023: The IA has been preferred by the RP for condoning the delay in filing the report u/s 99 of IBC, 2016. **For the reasons stated therein, the IA is allowed** and the delay of 19 days in filing the report under Section 99 of IBC, 2016 is condoned.

IA-990/2023: **For the reasons stated therein, the IA is allowed.** The additional documents are taken on record. Ld. Counsel for the Applicant is directed to supply a copy of the documents to the Personal Guarantor. The reply of the Personal Guarantor to the report of the RP is available on the DMS/e-portal.

List on 20.07.2023.

-Sd-

**(L. N. GUPTA)
MEMBER (T)**

-Sd-

**(ASHOK KUMAR BHARDWAJ)
MEMBER (J)**